

~~1788~~ NO.83

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017

SHREE KANT

Petitioner(s)

VERSUS

GULAICHI (DEAD) THROUGH LRS AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 05/05/2017 This petition was called on for hearing today.

For Petitioner(s)

Mr. Devashish Bharuka, Adv.

For Respondent(s)

Mr. Vikas K. Singh, Adv.

Mr. T. N. Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Respondent No.6 has expired. Last and final opportunity is granted to the Ld. Counsel for the petitioner for filing application for substitution for bringing on record the legal representatives of the deceased respondent No.6 within two weeks.

Respondent Nos.2 to 5 have already filed the counter affidavit. The Ld. Counsel for respondent Nos.2 to 5 pointed out that respondent No.1 has already expired and respondent Nos.2 to 5 are the only legal heirs of respondent No.1 who are already on record. The Ld. Counsel for the petitioner is directed for doing the needful within two weeks. List again on 27.7.2017.

(RAJESH KUMAR GOEL)

Registrar